

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 191/2024**

IN THE MATTER OF:

Yelahanka - Puttenahalli Lake and
Bird Conservation Trust (Regd)

...APPLICANT

VERSUS

State of Karnataka and Others

...RESPONDENTS

INDEX

S. No.	Document	Pages
1.	Progress Report on behalf of Respondent No. 6 (BWSSB)	1-3

Filed by



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Date: 28.07.2025

Place: New Delhi

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PROGRESS REPORT ON BEHALF OF RESPONDENT NO. 6 (BWSSB)

MOST RESPECTFULLY SHOWETH:

1. The instant report is being filed pursuant to the order dated 14.07.2025 passed by this Hon'ble Tribunal in the present Original Application.
2. It is submitted that as per the interim order dated 02.05.2025, the work of laying the 700 mm dia Hume pipes along the Yelahanka-Puttenahalli Lake walk way for a stretch of 600 meter is started as on date 360 meter of pipe laying work is completed and out of 15 machine holes 4 have been casted and provided with the pressure machine hole covers.
3. The work shall be completed by September 2025 as the work is hindered by the rainfall. Further, it is submitted that the work is delayed due to the following:
 - i. Due to narrow working space, utmost care has to be taken so as to not disturb the lake bund area and thus the excavated earth need to be carted and de-carted for back filling;

- ii. Each day's rain hampers the next four days' work, due to the slushy nature of the soil further affects the movement of the construction vehicles such as JCB, Poclain, Tractor etc:
 - iii. The buildings adjacent to the excavation trench, also hinder the progress of the pipeline.
4. It is submitted that BWSSB is carrying out the pipeline work as per the order dated 02.05.2025. In course of action while laying the pipeline in the trench, due to proximity to the lake, there is infiltration of lake water into the pipeline trench. In order to carry out the laying works the infiltrated lake water is being pumped back to the lake, and BWSSB has not carried out the pumping of the SWD water into the lake.
5. The mixing of sewage from the layouts in the BBMP jurisdiction into the lake can only be stopped in its entirety only after the completion of ongoing works of providing the 700 mm dia RCC pipeline in the lake walkway and after the completion of the work of providing the sewer network under World Bank funds in the areas coming under the jurisdiction of BWSSB and presently the tenders are under evaluation as reported earlier.
6. The sewage coming through the closed network can be handled and the rest can be reduced only after providing the proposed pipeline by the BBMP as submitted to the committee during the joint inspection, the catchment needs a separate pipeline for carrying the SWD water in order to

establish a connectivity with downstream nala, the said pipeline needs to be laid as alternate line to avoid the mixing of sewage from the upstream Panchayath and BDA areas beyond the BWSSB/BBMP jurisdiction.

7. The photographs filed by the Applicant in support of their contentions bear no geo-tags hence the same is not being responded to for want of specifics.
8. The above information is thus placed on record for the consideration of this Hon'ble Tribunal.

Date: 28.07.2025

Filed by


For Respondent No. 6
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